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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 258/2017 In C.P. No. 147/441/NCLT/AHM/2017

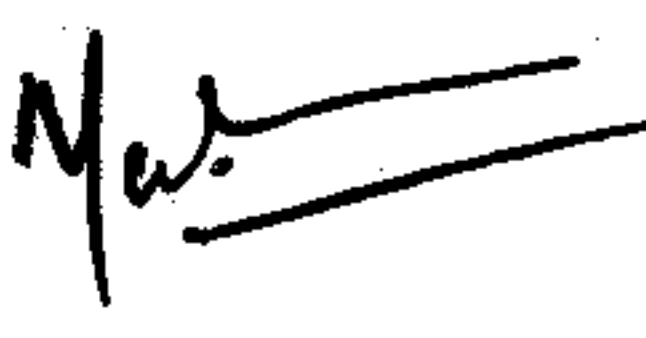
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

Name of the Company: Four Seasons Residency Ltd. & Ors.
V/s.
Viral Shah

Section of the Companies Act: Section 441 r/w 185 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. NAVIN PAHWA MS. NATASHA SUTARIA	ADV.		
2.				

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria i/b Learned PCS Mr. Chirag Shah present for Applicant. None present for Respondent in IA 258/2017.


This application is filed by M/s. Four Seasons Residency Ltd.

In the application Mr. Viral Shah is shown as Respondent who is in fact the Managing Director of the Company.

^{Im}_o The Compounding petition CP 14/2017 the petitioners are M/s. Four Seasons Residency Ltd and Mr. Viral Shah.

It appears that Registry failed to note that parties are not properly arrayed in the application.

Hence, application is rejected with liberty to file fresh application, if so advised.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of September, 2017.